

- (xxiv) G.S.R. 1331 (English version) and G.S.R. 1332 (Hindi version) published in Gazette of India dated the 31st May, 1969.
- (xxv) G.S.R. 1333 (English version) and G.S.R. 1334 (Hindi version) published in Gazette of India dated the 31st May, 1969.
- (xxvi) G.S.R. 1337 (English version) and G.S.R. 1338 (Hindi version) published in Gazette of India dated the 7th June, 1969 together with an explanatory memorandum.
- (xxvii) G.S.R. 1339 published in Gazette of India dated the 31st May, 1969 together with an explanatory memorandum.
- (xxviii) The Transfer of Residence Rules, 1969 published in Notification No. G.S.R. 1478 (English version) and G.S.R. 1479 (Hindi version) in Gazette of India dated the 21st June, 1969.
- (xxix) G.S.R. 1480 (English version) and G.S.R. 1481 (Hindi version) published in Gazette of India dated the 21st June, 1969.
- (xxx) G.S.R. 1540 (Hindi version) published in Gazette of India dated the 28th June, 1969.
- (xxxi) G.S.R. 1580 (English version) and G.S.R. 1581 (Hindi version) published in Gazette of India dated the 5th July 1969.
- [Placed in Library. See No LT—1253/69]
- (11) A copy each of the following Notifications issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 1067, 1068 and 1069 (Hindi version) published in Gazette of India dated the 3rd May, 1969 together with an explanatory memorandum.
- (ii) G.S.R. 1233 (English version) and G.S.R. 1234 (Hindi version) published in Gazette of India dated the 19th May, 1969 together with an explanatory memorandum.
- (iii) G.S.R. 1236 published in Gazette of India dated the 22nd May, 1969 together with an explanatory memorandum.
- (iv) G.S.R. 1342 (English version) and G.S.R. 1343 (Hindi version) published in Gazette of India dated the 17th June, 1969 together with an explanatory memorandum.
- (v) G.S.R. 1387 published in Gazette of India dated the 14th June, 1969 together with an explanatory memorandum.
- (vi) G.S.R. 1388 published in Gazette of India dated the 14th June, 1969 together with an explanatory memorandum.
- (vii) G.S.R. 1459 published in Gazette of India dated the 21st June, 1969.
- (viii) G.S.R. 1460 published in Gazette of India dated the 21st June, 1969 together with an explanatory memorandum.
- (ix) G. S. R. 1482 published in Gazette of India dated the 21st June, 1969.
- [Placed in Library. See No. LT—1254/69.]
- 12-31 hrs.
- ESTIMATES COMMITTEE
- Seventy-ninth and Eighty-ninth Reports

SHRI THIRUMALA RAO (Kakinada):

I present the following Reports of the Estimates Committee:—

- (1) Seventy-ninth Report on action taken by Government on the recommendations contained in the Ninth Report of Estimates Committee on the Ministry of Industrial Development and Company Affairs (Department of Industrial Development), Industrial Licensing.
- (2) Eighty-ninth Report on action taken by Government on the recommendations contained in the thirtieth Report

of Estimates Committee on the Ministry of Finance—Foreign Exchange.

12-31½ hrs.

STATEMENT ON RAILWAY ACCIDENTS

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): It is with deep regret...

SEVERAL HON. MEMBERS *rose*—

श्री रवि राय (पुरी): लोगों को मार डाला, दो सौ लोग मार डाले गए और फिर आप दुख प्रकट करना चाहते हैं।

MR. DEPUTY-SPEAKER: Let them listen to his statement first. This is not the way to raise this matter.

श्री रवि राय: इनको इस्तीफा देना चाहिए। इनको भी निकालना चाहिए।

SHRI S. M. BANERJEE (Kanpur): I rise to a point of order.

श्री रवि राय: इनकी गलती से लोग मर रहे हैं और ये दुख प्रकट कर रहे हैं। दो सौ लोग मर गए हैं। क्यों ये इस्तीफा नहीं देते हैं? कब देंगे? इसके लिए ये जिम्मेदार हैं।

SHRI VASUDEVAN NAIR (Pessmade): This is a serious enough matter. You will agree with us that these railway accidents which took place are not ordinary accidents. Several members have tabled adjournment motions on this subject. We would like to know what has happened to them. I am told that you have disallowed them. We want to argue with you and say that it is really regrettable that you take a decision to disallow these motions...

SHRI NATH PAI (Rajapur): very arbitrarily.

SHRI VASUDEVAN NAIR: We would urge you to reconsider your decision and allow these adjournment motions. We should have a discussion on the adjournment motions. We do not want the Minister to make a statement and get away with it like this.

SHRI SURENDRANATH DWIVEDY: (Kendrapara): Such statements have

almost become a ritual. People are dying while the Minister comes here, makes a statement and regrets. Repeatedly such accidents are happening. Therefore, you must agree that this is a matter of urgent importance and we must have a discussion on it. We have already given notice of adjournment motions. We knew that the Railway Minister would come forward with a statement. But this series of accidents that have happened are so frequent that the House should have an opportunity to discuss the matter and censure Government. I do not know why you in your wisdom, as is done always, have disallowed these adjournment motions. This is rather unfortunate.

SHRI S. M. BANERJEE: On a point of order. The hon. Minister is making a statement on a particular subject on which many members have tabled adjournment motions and also given notices calling attention. Adjournment motions have been tabled because today is the opening day of the session after two major accidents have occurred killing 90 persons in one and 130 in the other, that is, over 220 persons.

The first was attributed to some sabotage. The second involved a collision. The matter is very serious and I would request that the adjournment motions be admitted for discussion.

We want to ask the hon. Minister to resign gracefully.

SHRI RANGA (Srikakulam): It is shocking that an adjournment motion on such an urgent matter of public importance has not been accepted by you. I would like to endorse the plea put forward by so many of our friends in favour of your kind reconsideration of this particular matter and giving an early opportunity for the House to discuss this. May I suggest to my hon. friend in charge of these railway accidents that he should be good enough to get into immediate communication with LIC and bring forward a Bill to introduce compulsory insurance for all railway passengers in this country?

SHRI UMANATH (Pudukkottai): The purpose of the discussion with regard to these accidents is to see whether we can exercise our influence and see that they are stopped and people are saved. This form of